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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/ /A**

From :- Shri Saptarshi Garg  
Jt. Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To The District & Sessions Judge  
Chirang, Kajalgaon

Dated Guwahati, the 19<sup>th</sup> January, 2022.

Sub:- Permission to avail the benefit of Leave Travel Concession.

Ref:- Your letter No. DJCH.V-23/2022/89 dated 07.01.2022

Sir,

With reference to the above, I am directed to inform you that Shri Rupanta Charingia Phukan, Sub-Divisional Judicial Magistrate (S), Chirang, Kajalgaon, has been accorded permission to avail Home Travel Concession (HTC) for the block period of 2022-2023 for the journey to his home town Naharkatia, Dibrugarh District w.e.f. 08.01.2022 to 17.01.2022, along with his wife by the shortest possible route, as per existing Rules.

Yours faithfully,

*pet*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/ 283-286 /A, dated- 19/01/22**

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. Shri Rupanta Charingia Phukan, Sub-Divisional Judicial Magistrate (S), Chirang, Kajalgaon for information with reference to his letter dated 06.01.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

*S. J. 19/01/22*  
**JT. REGISTRAR (VIGILANCE)**

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